#### GOVERNMENT OF INDIA

# MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY

# LOK SABHA

# **UNSTARRED QUESTION NO. 2542**

TO BE ANSWERED ON 04.08.2021

## AADHAAR OF DECEASED PERSONS

## 2542. ADV. ADOOR PRAKASH:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Unique Identification Authority of India (UIDAI) has any procedure/process to deactivate Aadhaar of the deceased person;

(a) if so, the details thereof and if not, the reasons therefor; and

(c) whether the UIDAI proposes to link Aadhaar of the person with his/her death certificate upon his/her demise to prevent the misuse of Aadhaar number/card and if so, the details thereof?

#### ANSWER

## MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAJEEV CHANDRASEKHAR)

(a): No Sir. There is no provision to deactivate the Aadhaar of deceased person.

(b): Registrars of Births and Deaths are the custodians of Births and Deaths. At present, there is no mechanism to receive the Aadhaar number of deceased persons from the Registrars of Births and Deaths to deactivate Aadhaar.

(c): Yes, Sir. Registrar General of India had sought suggestions of UIDAI on the draft amendments to the Registration of Birth and Death Act, 1969 so as to take Aadhaar of deceased person while issuing death certificate.

Subsequently, Registrars of Births and Deaths will share the Aadhaar number of the deceased with UIDAI for deactivation.

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